

ITEM NO.13

COURT NO.8

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).33646-33647/2018

(Arising out of impugned final judgment and order dated 24-05-2018 in MA No. 324/2011 and 26-05-2010 in MA No. 1214/2009 passed by the National Consumer Disputes Redressal Commission, New Delhi)

KUMUD LALL

Petitioner(s)

VERSUS

SURESH CHANDRA ROY (DEAD) THR LRS &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 33648-33649/2018 (XVII-A)

(WITH I.R. and IA No.171808/2018-CONDONATION OF DELAY IN FILING and IA No.171810/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.171809/2018-CONDONATION OF DELAY IN REFILEING)

Date : 18-12-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mrs. Niranjana Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The office report indicates that all the respondents have been duly served.

None appears on behalf of the respondents.

The learned counsel appearing on behalf of the petitioner shall serve a notice on the respondents through their counsel who is appearing before the

National Consumer Disputes Redressal Commission<sup>1</sup> intimating that these proceedings will be taken up for hearing and final disposal on the next date of listing. In the event that the respondents choose to remain absent, the Court will proceed on the basis of the record as it stands, in their absence.

List the Special Leave Petitions on 14 January 2020 for final disposal.

In the meantime, there shall be a stay of further proceedings before the NCDRC in Revision Petition No 432 of 2006.

(SANJAY KUMAR-I)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
COURT MASTER